

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-524(PB)/2017

IN THE MATTER OF:

Rani Sati Hardware

.... Applicant/Petitioner

Vs.

Amrapali Leisure Valley Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.05.2018

Cōram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS

For the Applicant/petitioner : Mr. Anurag Sharma & Ms. Gunjan
Mittal, Advs.

For the Intervener : Mr. Vishnu Sharma, Ms. Sonali Negi,
Ms. Anupama Sharma & Mohit Rai, Advs.
Mr. Apoorv Rastogi, Adv.

ORDER

For order, see (IB)-90(ND)/2017.